

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No. 74/252/PB/2018

IN THE MATTER OF:

Exotica Probuild Pvt. Ltd.

.... Applicant/petitioner

Vs.

Registrar of Companies

.... Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 13.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant :

For the ROC/RD, Delhi :

For the Income Tax Deptt. :

Mr. Manish Raj, Company Prosecutor

Ms. Lakshmi Gurung, Standing Counsel

ORDER

On behalf of petitioner, request has been made for adjournment. In the meanwhile, the respondents may file their replies within four weeks with a copy in advance to the Counsel opposite

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 19th March, 2018.

-sdl-

(M.M.KUMAR)

PRESIDENT

sdl-

(S.K. MOHAPATRA)

MEMBER(TECHNICAL)

13.02.2018
V.Sethi